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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH, ALLAHABAD

D.A. No:

846 of 1994

T.A. No:

OPEN COURT

DATE OF DECISION: 27/5/94

Smt Janki & others

PETITIONER.

CIA Sir M. P. Gupta

ADVOCATE FOR THE
PETITIONER

IL 33
VERSUS

Union of India & others

RESPONDENTS.

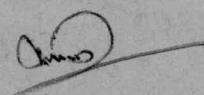
ADVOCATE FOR THE
RESPONDENTS.

C O R A M

The Hon'ble Mr. Mahawaj Di. Member

The Hon'ble Mr.

1. Whether Reporters of local papers may be allowed to see the judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the judgement?
4. Whether to be circulated to all other Bench?


SIGNATURE
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JAYANTI/

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CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH

Original Application No. 846 of 1994

Smt.Janki and Others :::::: Applicants

Versus

Union of India and Others :::::: Respondents

Hon'ble Mr. Maharaj Din, Member 'J'

This application has been preferred by Smt. Janki and Sri Suresh widow and the son respectively of the deceased employee Batoli ^{who} was working as a Mate under the P.W.I.(North), Central Railway Jhansi and died on 24.12.84 in harness. At the time of death of the deceased employee the applicant no.2 who is his son was minor. On attaining the age of majority in the year 1988, the applicant no.2 submitted application to the General Manager, Central Railway, Bombay V.I. and to Senior Divisional Engineer(H.Q.) Central Railway Jhansi for the appointment on compassionate ground. When the applicants did not receive any reply, they have submitted another application dated 08.8.88 and followed by subsequent application also.

2. It has been contended by learned counsel for the applicants that this case may be disposed of at admission stage with the direction to respondents to dispose of ^{their} representations. The application

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of the applicant is, therefore, disposed of with the direction to the respondents to dispose of the representation dated 12.5.88, 08.8.88 and 13.1.89 of the applicant by reasoned and speaking order. The applicants shall furnish the copies of the representation dated 12.5.88, 08.8.88 and 13.1.89 together with the order of the Court to the respondents and the respondents shall dispose of the same within a period of 3 months from the date of receipt of copy of representation and the order of Court.

MR
Member (J)

Allahabad, Dated 27th May, 1994

/M.M./